

SUPREME COURT OF INDIA

Commissioner of Income Tax, A.P., Hyderabad

Vs.

Coromandal Cements Ltd.

(S.C.Sen and Sujata V.Manohar JJ.)

12.12.1997

ORDER

The Text below is only a summarized version of the order pronounced

The court allowed the appeal as the point in dispute was concluded by a decision of the court in Tuticorin Akali Chemicals & Fertilizers Ltd. v. CIT, and the judgment under appeal was set aside.